

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/443/2018

Jabalpur, this Friday, the 04th day of May, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Prashant Mehra
S/o Udesh Kumar Mehra
DOB: 04.06.1978
Working as Junior Engineer (Civil)
Postal Civil Wing Bhopal
R/o H.No.5 Prakash Home Kailash Nagar
CTO Bairagarh Bhopal 462030 (M.P.)

-Applicant

(By Advocate –**Shri Vijay Tripathi**)

V e r s u s

1. Union of India, Through its Secretary,
Ministry of Communication & IT Department of Posts,
Dak Bhawan, Sansad Marg, New Delhi 110001

2. Chief Engineer (Civil) HQ Department of Post,
Dak Bhawan, Sansad Marg,
New Delhi 110001

3. Superintendent Engineer (Civil)
Postal Civil Circle, Naranpura Bistar,
P.O. Building Naranpura Ahmedabad 380013

4. Executive Engineer (Civil) Postal Civil
Division Bhopal 4620 03 (M.P.)

5. Shri Vinay Jain, Jr. Engineer,
Postal Civil Sub Division-II
Ahmedabad (Gujrat)

- Respondents

O R D E R (Oral)**By Navin Tandon, AM:-**

The applicant has been transferred from Ahmedabad to Bhopal vide order dated 25.04.2018 (Annexure A-1).

2. It is seen that no representation has been submitted by the applicant to the respondents.

3. The learned counsel for the applicant submitted that this Original Application may be disposed of by granting liberty to the applicant to file a representation in regard to his grievance in the matter to the department and on such representation being filed respondents may be directed to consider and decide it.

4. In view of the above, the Original Application is disposed of by granting liberty to the applicant to file a detailed representation in regard to his grievance in the matter, within a period of 7 days from today. On such representation being filed, the competent authority of the respondents shall consider and decide it, with a reasoned and speaking order. The decision so taken shall be communicated to the applicant. Till such time representation is decided, the transfer order at Annexure A-1 shall not be implemented qua the applicant.

(Ramesh Singh Thakur)

Judicial Member

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(Navin Tandon)

Administrative Member